

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
AHMEDABAD BENCH

**O.A. NO.** 686/93  
**T.A. NO.**

**DATE OF DECISION** 16-8-93

Mr. V.B. Ambekar **Petitioner**

Mr. D.S. Shah **Advocate for the Petitioner (s)**

**Versus**

Union of India and Others **Respondent**

Mr. Akil Kureshi **Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr.** K. Ramamoorthy **Member (A)**

**The Hon'ble Mr.** Dr. R.K. Saxena **Member (J)**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

N<sup>o</sup>

Venktesh B. Ambekar  
 Residing at C/o Chief Engineer  
 AIR force Camp Hanuman,  
 Ahmedabad.

Versus

1. The Union of India  
 Notice to be served through  
 the Secretary, Ministry of  
 Defence, New Delhi
2. Engineer-in-Chief  
 E-in-C's Branch,  
 Army Head Quarters,  
 Kashmir House, DHQ PO  
 New Delhi
3. Chief Engineer  
 Engineering Department  
 Head Quarters South Command  
 Engineering Branch, Pune
4. Chief Engineer  
 Air Force Camp Hanuman  
 Ahmedabad.

Respondents

Advocate Mr. Akil Kureshi

O R A L J U D G M E N T

In

Date: 16-8-94

O.A. 686 of 1993

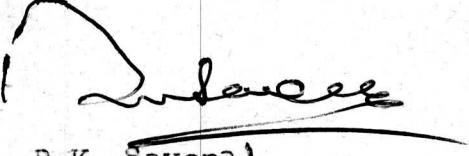
Per Hon'ble Shri K. Ramamoorthy

Member (A)

The learned counsel for the applicant is not present.

Mr. Kureshi counsel for the respondents is present. The applicant had sought relief for the release of increments and the actual payment thereof. In their reply the respondents have stated that increment has since been ~~calculated~~ <sup>ordered</sup> as shown by letter dated 11th March 1994. It has also been stated that the payment has also been made to the applicant.

2. In view of this, there remains no grievance of the applicant and the application is therefore disposed of accordingly

  
(Dr. R.K. Saxena)

Member (J)

  
(K. Ramamoorthy)

Member (A)

\*AS.